

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SLIPCON ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SLIPCON ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/12/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210MH2008PTC188839
5.	Address of the registered office and principal office (if any) of corporate debtor	New Bina, Khaparkheda Tahsil: Saoner District : Nagpur, Khaparkheda 441102
6.	Insolvency commencement date in respect of corporate debtor	Date of order - 7 th December 2021 (Receipt of Order by IRP via e-mail on 5 th January 2022)
7.	Estimated date of closure of insolvency resolution process	5 th June 2022 (180 days from the date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Tushar Ashar Regi. No. IBBI/IPA-001/IP-P-02322/2021-2022/13527
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E 620, Raj Arcade, Mahavir Nagar, Kandivali (W) Mumbai 400067 Mob: +91 9323290678 Email: tushar.ashar@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai - 400 018 Email: irp.slipcon.engineering@gmail.com
11.	Last date for submission of claims	19 th January 2022 (14 days from the date of receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized Representatives are available at:	Weblink: https://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SLIPCON ENGINEERING PRIVATE LIMITED** on 7th December 2021

The creditors of **SLIPCON ENGINEERING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **19th January 2022** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th January 2022
Place: Mumbai

S/D.
Mr. Tushar Ashar
Interim Resolution Professional
IBBI/PA-001/IP-P-02322/2021-2022/13527

